

**Government of Jammu and Kashmir,  
Home Department,  
Civil Secretariat, J&K.**

**Notification,**

**Jammu/Srinagar, the 31<sup>st</sup> July, 2024**

S.O- 377.-In exercise of the powers conferred by sub-section (1) of Section 69 of the Information Technology Act, 2000 read with rule 4 of the Information Technology (Procedure and Safeguards for Interception, Monitoring and Decryption of Information) Rules, 2009, the Competent Authority hereby authorize "Jammu and Kashmir Police" for the purposes of interception, monitoring and decryption of any information generated, transmitted, received or stored in any computer resource under the said Act/Rules.

**By order of the Government of Jammu and Kashmir.**

**Sd/  
(Chandraker Bharti)IAS,  
Principal Secretary to the Government.**

**No. HOME-ISA/63/2021 (CC:20669)**

**Dated: 31.07.2024.**

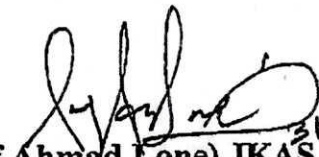
**Copy to the:**

1. Director General of Police, J&K. This is in reference to his communication No. PHQ/INT/IT-ACT/51/2023/3394 dated 10.06.2024.
2. Principal Secretary to the Hon'ble Lt. Governor, J&K.
3. Commissioner/Secretary to the Government, General Administration Department.
4. Commissioner/Secretary to the Government, Information Technology Department.
5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (W.7 S.C)
6. Director, Information, J&K.
7. Director, Archives, Archaeology and Museums, J&K.
8. Private Secretary to the Chief Secretary, J&K.

9. Private Secretary to Principal Secretary to the Government, Home Department.
10. I/c Website, Home Department.
11. Notification/Stock File.

**Copy also to the-**

1. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
2. Joint Secretary (CIS), Ministry of Home Affairs, GoI.

  
(Rouf Ahmad Lone) JKAS, 31.07.24.  
Under Secretary to the Government